

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 86783 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-003-COM-102 to 116-15-16 dated 31.03.2016 passed by Commissioner of Central Excise, Pune-III Commissionerate)

.....Appellant

M/s Ultratech Cement Ltd.

Rawan Cement Works,
Grasim Vihar, Village-Rawan,
Dist. Raipur-493196

VERSUS

**Commissioner of Central
Excise, Pune-III**

.....Respondent

ICE House, 41-A, Sasson Road,
Opposite Wadia College,
Pune-411001

Appearance:

Shri Rajesh Ostwal, Advocate for the Appellant

Ms. Anuradha Parab, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87225 / 2021

Date of Hearing : 24.11.2021

Date of Decision : 24.11.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**